

**Unauthorised Construction in Ladosarai,
Delhi**

3962. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact the a large chunk of Delhi Development Authority's land worth lakhs' of rupees in village Lado Sarai, New Delhi has been grabbed by unscrupulous persons;

(b) whether information about this land grabbing was provided by the residents to the Delhi Development Authority as well as the Ministry well in time;

(c) if so, what action has been taken by Government so far to evict the unauthorised persons from the above quoted Delhi Development Authority land;

(d) if not, what are the reasons therefor; and

(e) whether an enquiry will also be made to uncover the nexus between the land grabbers and officials of the Delhi Development Authority?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to the Delhi Development Authority about 500 sq. yds. of land out of khasra No. 268 and 250 sq. yds. of land out of khasra No. 275 were encroached in village Lado Sarai.

(b) DDA has reported that the encroachment was brought to its notice by its Security Guards even before the complaint was received from the residents.

(c) and (d) The encroached land of 500 sq. yds. out of Khasra No. 268 of village Lado Sarai has already been reclaimed. As regards Khasra No. 275, the encroacher has obtained stay orders against dispossession.

(e) DDA has already referred the matter to its Vigilance Department for

taking disciplinary action if any connivance on the part of its official in the matter is established.

**Encroachment of Public Place in Sangam
Vihar, Delhi**

3963. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 3424 given in the Rajya Sabha on the 7th August, 1992 and state what are the details of the enquiry report submitted to S.D.M. South District, and when it was submitted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): The information is being collected and will be laid on the Table of the Sabha.

**Complaints Lodged by D.D.A. to Delhi
Police**

3964. SHRI CHATURANAN MISHRA: SHRI N. GIRI PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question 2530 given in the Rajya Sabha on the 31st July, 1992 and state:

(a) when Delhi Development Authority filed complaints with special call, Delhi Police and action taken thereon; and

(b) when the demolition orders were passed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Delhi Development Authority has reported that complaints were lodged with the Special Cell of Delhi Police in 1986.

(b) Demolition orders were passed by the DDA in 1985. Programme of demolition were accordingly chalked out a number of times but could not materialise due to non-availability of police force. During 1990 DDA was able to reclaim only one acre of land due to